

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3058 of 2020**

Jay Singh Kondankel @ Jay Singh Kondakel Petitioner(s).
Versus
The State of Jharkhand ... Opp. Party(s).

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.
Through: Video Conferencing

For the Petitioner(s) : Mr. Gautam Kumar, Advocate.
For the State : Mr. Ram Prakash Singh, A.P.P.
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02/26.06.2020: The lawyers have no objection with regard to the proceeding, which has been held through video conferencing today at 10:30 A.M. They have no complaint in respect of the audio and video clarity and quality.

Heard the counsel for the parties.

The petitioner is an accused for the offence punishable under Section(s) 302, 201, 120-B and 34 of the Indian Penal Code and Section 3/ 4 of the Prevention of Witch (Daain) Practices Act.

Earlier the prayer for bail of the petitioner was rejected vide order dated 22.10.2018 passed in B.A. No. 6914 of 2018 and its analogous cases. Vide order dated 28.2.2020, co-accused persons namely Kampany Tamsoy and Sanjay Tomsoy have been granted bail by this Court in B.A. No. 1444/2020 considering the entire facts of this case.

In view of the aforesaid facts, I am inclined to release the petitioner on bail. Accordingly, the petitioner, above named, is directed to be released on bail on furnishing bail bond of Rs.10,000/-(Rupees ten thousand) with two sureties of the like amount each to the satisfaction of the learned Addl. Sessions Judge-I, West Singhbhum at Chaibasa in connection with Tonto P.S. Case No. 21/2017, corresponding to G.R. No. 578 of 2017 (S.T. No. 58/2018), with a condition that the petitioner will appear before the trial court concerned on each and every date of trial after the normalization of COVID-2019 situation.